

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
	<u>19.11.2024</u>		<p>CLCON No.402 of 2024 <u>Hon'ble Alok Kumar Verma, J.</u></p> <p>This contempt petition has been filed under the Contempt of Courts Act, 1971 alleging wilful disobedience of the order dated 12.11.2018, passed in Writ Petition (PIL) No.116 of 2018. By the said order, following directions were issued :-</p> <p>“A. The State Government is directed to regularize the employees sponsored through UPNL in a phased manner within a period of one year as per regularization schemes framed from time to time.</p> <p>B. The State Government is directed to ensure that the employees sponsored by UPNL get minimum of pay scale with dearness allowance along with arrears to be paid within a period of six months from today.</p> <p>C. The respondents are directed not to deduct any GST or Service Tax from the salary of the employees sponsored by UPNL.”</p> <p>2. The Judgment dated 12.11.2018 was challenged by the State. The Hon'ble Supreme Court has dismissed the appeals</p>

on 15.10.2024.

3. Heard Mr. M.C. Pant, learned counsel for the petitioner.

4. Mr. M.C. Pant, Advocate contended that respondent no.1 has not complied with the said order dated 12.11.2018.

5. Notice is issued to the respondent no.1 for her response. Steps to be taken within a week.

6. List on 24.12.2024.

**(Alok Kumar Verma, J.)
19.11.2024**

JKJ/Pant